

(2)

Counsel for the Petitioner states that the parties are trying to settle the matter amicably. Accordingly, he seeks time to place on record the Settlement Memo along with the IA for withdrawal of the TCP. Let the same be done within a period of 2 weeks. Copy of the IA for withdrawal and the Settlement Memo shall be served on the Counsel appearing for the other side.

List this matter for further consideration on **29.05.2024**.

Sd /-

**SHYAM BABU GAUTAM
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**